

No.1/43(3)/2016-LS-II  
Government of India  
Ministry of Labour & Employment  
Office of the Chief Labour Commissioner(C)  
New Delhi

Dated: 30/9/2016

O R D E R

In exercise of the powers conferred by Central Government vide Notification 1285(E) dated 20-5-2009 of the Ministry of Labour and Employment the undersigned, hereby revise the rates of Variable Dearness Allowance on the basis of the average consumer price index number for the preceding period of six months ending on 30.06.2016 reaching 271.16 from 266.83 (base 2001 = 100) and thereby resulting in an increase of 4.33 points for Industrial Workers as under. This order shall come into force w.e.f. 01.10.2016

The rates of Variable Dearness Allowance for workers employed in **CONSTRUCTION OR MAINTENANCE OF ROADS OR RUNWAYS OR IN BUILDING OPERATIONS INCLUDING LAYING DOWN UNDERGROUND ELECTRIC, WIRELESS, RADIO, TELEVISION, TELEPHONE, TELEGRAPH AND OVERSEAS COMMUNICATION CABLES AND SIMILAR OTHER UNDERGROUND CABLING WORK, ELECTRIC LINES, WATER SUPPLY LINES AND SEWERAGE PIPE LINES** would be as under:-

Category of worker	Rates of V.D.A. Area wise per day (in Rupees)		
	A	B	C
Unskilled	194.00	162.00	130.00
Semi-Skilled/Unskilled Supervisory	214.00	183.00	153.00
Skilled/Clerical	236.00	214.00	183.00
Highly Skilled	255.00	236.00	214.00

(2)

Therefore the minimum rates of wages showing the basic rates and Variable Dearness Allowance payable w.e.f. 01.10.2016 will be as under :-

Category of worker	Rates of wages including V.D.A. per day (in Rupees)		
	A Area	B Area	C Area
Unskilled	$\frac{180.00 + 194.00}{374.00}$	$\frac{150.00 + 162.00}{312.00}$	$\frac{120.00 + 130.00}{250.00}$
Semi-Skilled/Unskilled Supervisory	$\frac{200.00 + 214.00}{414.00}$	$\frac{170.00 + 183.00}{353.00}$	$\frac{140.00 + 153.00}{293.00}$
Skilled/ Clerical	$\frac{220.00 + 236.00}{456.00}$	$\frac{200.00 + 214.00}{414.00}$	$\frac{170.00 + 183.00}{353.00}$
Highly Skilled	$\frac{240.00 + 255.00}{495.00}$	$\frac{220.00 + 236.00}{456.00}$	$\frac{200.00 + 214.00}{414.00}$

The VDA has been rounded off to the next higher rupee as per the decision of the Minimum Wages Advisory board meeting held of 26-8-2008.

The Classification of workers under different categories and the classification of cities under different areas will be same as in the notification referred to in para I as amended from time to time. The present classification of cities into areas A, B & C is enclosed at Annexure I for ready reference.



(A.K.Nayak)

CHIEF LABOUR COMMISSIONER(C)

To

As per list attached